

(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Space for 1977-78.

(3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Atomic Energy for 1977-78. [Placed in Library. See No. LT-673/77.]

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(1) The All India Services (Leave) Second Amendment Rules, 1977 published in Notification No. G.S.R. 815 in Gazette of India dated the 25th June, 1977.

(2) The All India Services (Leave) Amendment Rules, 1977 published in Notification No. G.S.R. 816 in Gazette of India dated the 25th June, 1977.

(3) The All India Services (Leave) Third Amendment Rules, 1977 published in Notification No. G.S.R. 431(E), in Gazette of India dated the 1st July, 1977. [Placed in Library. See No. LT-674/77.]

ANNUAL REPORTS OF FILM AND TELEVISION INSTITUTE OF INDIA, POONA AND FILM FINANCE CORPORATION LTD., BOMBAY FOR 1976-77 AND 1975-76 RESPECTIVELY AND A STATEMENT

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) on the activities of the Film and Television Institute of India, Poona, for the year 1976-77 alongwith the Audited Accounts.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Film Finance Corporation Limited, Bombay, for the year 1975-76 alongwith the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.

[Placed in Library. See No. LT-675/77.]

DETAILED DEMANDS FOR GRANTS, 1977-78 OF THE MINISTRY OF SUPPLY AND REHABILITATION.

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): I beg to lay on the

Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Supply and Rehabilitation for 1977-78.

12.27 hrs.

STATEMENT RE. DISCONTINU-
ANCE OF INSTITUTION OF
CIVILIAN AWARDS

[Placed in Library. See No. LT-676/77.]

NOTIFICATIONS UNDER CENTRAL EXCISE
RULES, 1944.

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(1) G.S.R. 479(E) published in Gazette of India dated the 6th July, 1977, together with an explanatory memorandum.

(2) G.S.R. 480(E) published in Gazette of India dated the 6th July, 1977, together with an explanatory memorandum.

[Placed in Library. See No. LT-677/77.]

MEMBERS' BILLS AND RESOLUTIONS
SECOND REPORT

SHRI GODEY MURAHARI (Vijayawada): I beg to present the Second Report of the Committee on Private Members' Bills and Resolutions.

THE PRIME MINISTER (SHRI MORARJI DESAI): As soon as we assumed office, we had the question examined whether the institution of Civilian awards namely Bharat Ratna and Padma Awards was in conformity with article 18 of the Constitution. The Attorney General, who was consulted, has clearly advised that on a harmonious interpretation of the word "title" in clause (1) of Article 18 as well as clauses (2) and (3) thereof, the Bharat Ratna and Padma Awards would fall within the prohibition of grant of titles and would be in his view, "contrary not only to the letter, but spirit of article 18(1)". Accordingly, Government have decided that the institution of awards should be discontinued. Those who have received such awards in the past are being informed that they will not be allowed to use these awards as titles on sign-boards, stationery or in any other manner and that if any recipient is found using the award as title, it will be withdrawn.

SHRI SHYAMNANDAN MISHRA (Begusarai): I want to have one clarification on this.

MR. SPEAKER: I am on my legs. Please do not disturb me for two minutes. I beg of you.